

(b) if so, whether Government proposed to raise the age limit for entry into Government service by one year; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA): (a) In the old pattern of Education the total span of education time upto acquiring an University degree was 14 years in some States and 15 years in other States. The new pattern of education tries to bring uniformity in the total span of time in all the States.

(b) No such proposal is under consideration of the Government at the moment.

(c) The products of the new pattern of education will be leaving the college only by 22. The question of revising the age limit for entering into Government service by one year does not arise at present.

President's assent on the Gujarat Lokpal and Lok Ayukta Bill, 1975

*228. SHRI VIREN J. SHAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government have received the Gujarat Lokpal and Lokayukta Bill, 1975 for President's assent:

(b) if so, whether the assent has been accorded to the Bill; and

(c) if not, what are the reasons for delay?'

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No, Sir.

(b) and (c) Do not arise.

•229 [Transferred to the 29th March, 1976.]

No Licence to sick unit owner

*230. SHRI BHOLA PRASAD:

SHRI KALYAN ROY:

SHRI DHARAM CHAND JAIN: I Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the 'Economic Times' of February 22, 1976 under heading "No licence to sick unit owner";

(b) if so, whether Government have made any survey about the number of licences issued to industrialists, during the last three years, who have mismanaged their other units leading to sickness and closures;

(c) if answer to part (b) above be in the affirmative, what are the results thereof;

(d) whether Government propose to take action against those industrialists who have mismanaged their units;

(e) if so, the details thereof, and if not, the reason; therefor; and

(f) whether any action has so far been taken by Government against any industrialist who has mismanaged his units leading to sickness and closure?

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAD):

(a) to (f) A statement is laid on the Table of the House.

Statement

(a) Yes, Sir. Government undertook a review recently of the phenomenon of sickness in various types of industrial undertakings. The technical, the managerial, the financial and the overall economic aspects of this phenomenon were considered in detail. It was felt that close monitoring and preventive action at the level of financing institutions would help considerably in dealing with this problem.

(b) No, Sir.

(c) Does not arise.

(d) to (f) On receipt of reports about mismanagement of a particular undertaking, action is initiated to have the situation assessed and, if necessary, to appoint a Committee of Investigation under the Industries (Development & Regulation) Act. Management is taken over by the Government, superseding existing private management, where such a step is warranted. In recent years investigations were